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ITEM NO.48 COURT NO.14 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9503/2018

(Arising out of impugned final judgment and order dated 14-08-2018 in CRWP No. 875/2015 passed by the High Court Of Judicature At Bombay At Nagpur)

RAJNESH Petitioner(s)

VERSUS

NEHA & ANR. Respondent(s)

(IA No. 159041/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 172048/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 11-09-2019 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Anurag Gharote, Adv. Mrs. Pragya Baghel, AOR

For Respondent(s) Mr. Anshuman Singh, Adv. Mr. Satyajit A. Desai, Adv. Ms. Anagha S. Desai, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for petitioner is directed to handover the demand draft of Rs. 2,00,000/- (Rupees Two lakhs) towards arrears of maintenance to the learned counsel for the respondent-wife. The petitioner is directed to pay an additional amount of Rs. 3,00,000/- (Rupees Three lakhs) which, as per his own admission is due and payable to the petitioner towards arrears of maintenance within two weeks from today.

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We direct both the Counsel to file affidavits of their clients as to the statements of accounts with respect to payment of maintenance by the Courts below.

We appoint Mr. Gopal Sankarnarayanan, Senior Advocate and Ms. Anitha Shenoy, Senior Advocate as *Amicus Curiae* to assist the Court for framing guidelines on payment of maintenance in matrimonial matters.

The Registry is directed to provide a copy of the paper book to the Learned *Amicu Curiae* to enable them to assist in the matter.

List the matter on 14th October, 2019 for further proceedings.

(POOJA CHOPRA)
COURT MASTER

(RAJINDER KAUR)
BRANCH OFFICER